

Bank coverage under PMJDY

1764. SHRI AMBETH RAJ AN: Will the Minister of FINANCE be pleased to state:

(a) whether after the implementation of Pradhan Mantri Jan-Dhan Yojana (PMJDY) the average coverage of population by a branch of commercial bank has increased;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) to (c) Average Population Per Branch (APPB) is arrived at by dividing projected population figures with the respective number of functioning branches. Reserve Bank of India (RBI) has informed that as against APPB of 10900 as on 31.03.2014, the APPB as on 30.09.2014 was 10700.

Amendments in Negotiable Instruments Act

1765. SHRI A.W. RABI BERNARD: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that 40 million cheque-bouncing cases have been pending in various courts in the country;

(b) if so, the details thereof;

(c) whether Government has decided to introduce long pending amendments to the Negotiable Instruments Act, 1881 as part of steps being taken to unclog the huge backlog of cheque-bouncing cases in the courts; and

(d) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) and (b) As per the available information total number of 21,94,022 cases pertaining to cheque bounce / dishonour were pending in various courts upto 31.07.2013. The break-up of these pending cases were as under:

Pendency Period	High courts	Subordinate Courts
0-3 years	17,119	12,48,552
More than 3 years	20,347	9,08,004
TOTAL	37,466	21,56,556

(c) and (d) No, Sir.